

**GOVERNMENT OF INDIA  
MINISTRY OF EARTH SCIENCES  
LOK SABHA  
UNSTARRED QUESTION NO. 5332  
TO BE ANSWERED ON WEDNESDAY, 25<sup>TH</sup> MARCH, 2026**

**FINANCIAL LAPSES IN INSTITUTIONS UNDER THE MINISTRY OF  
EARTH SCIENCES**

5332. THIRU DR. S JAGATHRATCHAKAN:

Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether it is a fact that financial lapses has been highlighted by Report No. 29 of 2025 of the Comptroller and Auditor General of India including non-recovery of Rs.7.28 crore in meteorological charges and statutory levies by the India Meteorological Department (IMD) from private airport operators and penalties of Rs.1.58 crore incurred by the Indian National Centre for Ocean Information Services (INCOIS) for occupying buildings without mandatory approvals and if so, the details thereof;
- (b) the details of the amount due to IMD and amount recovered during the last five years, year-wise; and
- (c) the details of penalties incurred by INCOIS and the amount paid towards payment of penalties during the last five years, year-wise along with the reasons for these financial lapses?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR  
MINISTRY OF SCIENCE AND TECHNOLOGY  
AND EARTH SCIENCES  
(DR. JITENDRA SINGH)

- (a) Yes. An amount of ₹7.28 crore towards aviation meteorological charges/statutory levies was outstanding to the India Meteorological Department (IMD), against two private airport operators. However, there are some other private and State Government airports that have not paid the meteorological charges to the IMD, as indicated in the tables at (b).

The Indian National Centre for Ocean Information Services (INCOIS) paid ₹1.58 crore during 2014-15 to 2021-22 to the Greater Hyderabad Municipal Corporation (GHMC) as a penalty for occupying buildings without the required mandatory approvals. While the Occupancy Certificates were not obtained at the time of occupation due to protracted statutory processing by the GHMC, the campus has been now fully regularised and obtained all required approvals from the GHMC.

- (b) The details of the amount due to IMD and the amount recovered during the last five years, as follows:

Recovery/Dues for Airport Authority of India (AAI)- Airports		
Financial Year	Amount due to IMD (₹ crore)	Amount recovered by IMD (₹ crore)
2020-21	61.26	61.26
2021-22	60.35	60.35
2022-23	70.84	90.94
2023-24	66.30	65.73
2024-25	72.99	71.78

Recovery/Dues for Greenfield Private/State Government Airports		
Financial Year	Amount Due to IMD (₹ crore)	Amount recovered by IMD (₹ crore)
2020-21	6.05	3.01
2021-22	7.55	1.86
2022-23	9.49	2.56
2023-24	12.21	6.26
2024-25	12.65	19.40

- (c) The details of penalties incurred by INCOIS and the amount paid during the last five years are as follows:

Financial year	Amount of Penalty (₹ crore)	Reasons
2021-22	0.236	While the Occupancy Certificates were not obtained at the time of occupation due to protracted statutory processing by the GHMC, the campus has since been fully regularised with all approvals now in place.
2022-23	0.000	
2023-24	0.000	
2024-25	0.000	
2025-26	0.000	

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